

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP/CA. No. 30/2015**

**IN THE MATTER OF:**

<b>M/s Sidmark Sales Enterprises Pvt. Ltd.</b>	....	<b>APPLICANT / PETITIONER</b>
<b>Vs</b>		
<b>M/s Him Furnitech Pvt. Ltd. &amp; Ors.</b>	....	<b>RESPONDENT</b>

**SECTION:**

**Under Section 433 (e) & 434**

**Order delivered on 20.09.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA  
MEMBER (TECHNICAL)**

<b>For the APPLICANT / PETITIONER</b>	:- Mr. Abhigya, Advocate Mr. Abhay Singh Khushwaha, Adv.
<b>For the RESPONDENT</b>	:- Mr. Davinder N. Grower, Advocate Mr. Samant Singh, Advocate

**ORDER**

Learned Counsel for the parties are present. Learned Counsel for the respondent seeks some more time to comply with the order dated 29.08.2017 passed by the Hon'ble Principal Bench wherein two weeks' time had been given to Respondent / Corporate Debtor to file its reply. Learned Counsel for the Respondent further represents that settlement talk is going on and matter is contemplated to be finally settled. In the circumstances, time is granted to report settlement failing which to file its reply.

Post the matter on 11<sup>th</sup> October 2017.

— Sd —

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

— Sd —

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**